

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 101
IB-830/ND/2020**

**IN THE MATTER OF:
Saurav Keshan**

...PETITIONER

Vs

M/s Katalist Viewspaper Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

**Order delivered on 18.09.2020
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :Mr. Mohit Gulati, CS on behalf of
Mr. Saurav Keshan
For the Respondent/Corporate Debtor :Mr. Shantanu Chaturvedi,
Advocate**

ORDER

Heard the submissions made by the counsel for the petitioner/operational creditor. Mr. Shantanu Chaturvedi, Advocate has appeared on behalf of the corporate debtor and offer to file vakalatnama within two days and for filing reply ten days' time is granted. The counsel for the petitioner is directed to file an affidavit from his client within 3 days in compliance to Section 9 (3) (c) of the Code. Post the matter after 10 days i.e. 5th October, 2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Annu)